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Prime Ministers of India and Bangladesh which provides. *Inter alia*, for the leasing in perpetuity of an area measuring 178 metres X 85 metres near Tin Bigha, to Bangladesh.

- (b) The 1982 Lease Agreement provides the terms of the lease in perpetuity of Tin Bigha to Bangladesh as also the Indian citizens right of free and unfettered access across the corrider. The modalities regarding the implementation of the Lease Agreement have yet to be finalised.
- (c) The right of Indian citizens to free and unfettered access across the Tin Bigha Corrider is ensured in terms of the 1974 and 1982 Agreements.

Opening of Portuguese Cultural Centre in Goa

2572. SHRI JOHN F. FERNANDES: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Central Government have cleared a proposal from Portuguese Embassy in India to have a Cultural Centre and Consulate in Goa, in view of great demand among Goans to visit Portugal to see their relatives; and
- (b) if so, by when this mission is likely to be opened there and what will be its jurisdiction?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI MADHAYSINH SOLANKI): (a) and (b) While Government has conned approval in principle to the proposal to establish a Portuguese cultural centre in Goa. no date

for its opening has been decided. The proposal for the opening of a Protuguese Consulate in Goa has not yet been cleared.

Demands of the workers of Kandla Port

2573. SHRI CHIMANBHAI MEHTA; SHRI SOM PAL: SHRI SARALA MOHANTY: SHRIMATI MIRA DAS:

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether he is going to visit Kandla Port in near future;
- (b) whether Kandla Port workers' have submitted their demands to the port trust authorities and to his Ministry; and
- (c) ,if so, what are. their demands and what is the response of Government thereto?

THE MINISTER OF STATE OF THE MINISTRYOF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) No programme has, been drawn up as yet.

(b) and (c) The Kandla Port Trust workers have been raising demands from time to time through their registered trade unions as well as through their associations not registered under the Trade Unions Act. A statement indicating the main demands raised by them as well as action;: thereon is annexed.

Statement

Domands

Action taken

- (1) Absorption of daily rated workers in the 630 daily rated workers have been absorbed Port on regular establishment. 630 daily rated workers have been absorbed in the regular establishment so far in 8 reviews, conducted during the span of 18 years.
- (2) Providing of employment on compassionate grounds to the next of kin of employees who died while in service.
- Guidelines on the subject issued by the Government from time to time are being
- Dham to Port Trust employees.
- 3) Allotment of residential plots in Gandhi Allotment of plots to port employees is being done in accordance with the Land Policy of the Ports.

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Dananda

Action taken

- (4) Supply of uniform to certain new cate- These matters are generally discussed by the gores, supply of woollen jersey to patrolling khalasies deployed on oil pipelines, increasing chappal allowance from Rs. 35 to Rs. 50 per annum to he employees who were paid this allowance.
 - Port Trust Authorities with the representatives of unions in order to find out solutions through mutual discussions.

to Question*

(5) Providing promotional avenues to the diploma hoders (cil) to the post of executive Engineers in theratio of 1:1 with graduate civil engineers.

Government have already issued guidelines on this question and the Ports have been adadvised to pesolve this issue inaccordance with the guidelines

राष्ट्रीय राजमार्गी पर बसें चलाने के लिए गैर-सरकारी बस चालकों को परिमट विया जाना

2574. डॉ॰ श्रवरार श्रहमद : क्या **अस-भरत परिवहन** मनी यह बताने की क्रपा करेंगे कि :

- (क) क्या सरकार राष्ट्रीय राजमार्गी पर बसें चलाने तथा विभिन्न राज्यों की राजधानियों को परस्पर जोडने के लिए **नैर सरकारी बस चालकों को राष्ट्रीय परिमट** देने का विचार रखती है ;
- (ख) यदि हां, तो उसका झ्यौरा क्या है तथा ऐसे पर्रामट कब तक दे दिए जायेंगे ; ग्रीर
- (ग) क्या यह सच है कि फिलहाल राष्ट्रीय राजमार्गी पर वाहन चलाने लिए गैर सरकारी बस चालकों को कुछ राष्ट्रीय परमिट पहले ही दिए जा चुके हैं, ब्बीर यदि हां, तो उसका ब्यौरा क्या है?

जल-मतल परिवहन मंद्रालय के राज्य मंत्री (श्री जगदीश टाइटलर) : से (ग) मोटर वाहन ग्रधिनियम, 1988 के प्रावधानों के अनुसार, केवल माल वाहनों को ही राष्ट्रीय परिमिट दिए जाते ี 🕻 । जहां तक बसों का संबंध है, राज्य परिवहन प्राधिकरणों को, व्यक्तिगत संपत्ति

प्रध्यधीन प्रतर्राज्यीय पर पाबंदियों के श्रीर श्रंतः राज्यीय प्रावधानों के परमिट प्रदान करने का ग्रधिकार दिया गया हैं। इसके ग्रतिरिक्त. श्रिधिनियम की धारा 88(9) भी प्राइवेट वस ग्रापरेटर ग्रखिल भारतीय पर्यटक परिमट ले सकता है । ऐसे परमिट कितने भी राज्यों के लिए वैद्य हैं और यह संख्या आवेदक की पसंद के तीन राज्यों से कम नहीं होगी ।

Handing orer of DTC to Delhi Administra-

2575. SHRI HARVENDRA SINGH HANSPAL:

SHRI SHANTI TYAGI:

Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether Government propose to hand over the Delhi Transport Corporation to the Delhi Administration;
 - (b) if so, the reasons therefor;
- (c) whether the losses in DTC are mounting day by day; and
- (d) what is the extent to which its losses would come down after handing over the same to Delhi Administration?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) The proposal to hand over Delhi Transport Corporation to Delhi Administration has been deferred.